

IN THE COURT OF DUTY METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 420/2021

PS : Ranholla

U/s:- 323/307/452/34 IPC

State Vs. 1. Md. Yasin

2. Md. Azruddin @ Aju

3. Kharun Nisha

4. Najra

Date:- 02.07.2021

Present: None for the State.

IO/ASI Dharmender Rai is present.

Accused Md. Yasin, Md. Azruddin @ Aju, Kharun Nisha
and Najra produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.

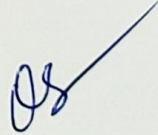
In view of the reasons stated in the application there are
sufficient grounds that accused persons may commit further offences,
they may induce, threat or promise to any person for acquainted with
the facts of the case so as to dissuade them from disclosing such facts
to the Courts or to the police officers and to conduct proper
investigation of the offence.

Therefore, accused persons are remanded to judicial
custody till 15.07.2021.

All accused be produced before the concerned
Court/Duty M.M. on **15.07.2021**.

Jail Superintendent is directed to provide assistance of
LAC to all the accused in the Jail.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
02.07.2021